

DGFT Regional Offices (COO issuing authorities)

BENGALURU
BHOPAL
CHENNAI
COIMBATORE
DELHI
GUWAHATI
HYDERABAD
INDORE
JAIPUR
JAMMU
KANPUR
KOCHI
KOLKATA
LUDHIANA
MUMBAI
NAGPUR
PANIPAT
PUNE
RAJKOT
SRINAGAR
SURAT
VADODARA
VARANASI
VISAKHAPATNAM
AHMEDABAD



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

This document is for educational/informative purposes only and is not an official document.

Process for Certificate of Origin for

DGFT Regional Offices

India's FTAs and PTAs

What is FTA?

A free trade agreement is a pact between two or more nations to reduce barriers to imports and exports among them. Under a free trade policy, goods and services can be bought and sold across international borders with little or no government tariffs, quotas, subsidies, or prohibitions to inhibit their exchange.

This document is for educational/informative purposes only and is not an official document.

Benefits of FTA

- Lower Custom Duty
- Less Non tariff barrier
- Easy access to market

Free Trade Agreement

What is PTA?

Preferential trade arrangements (PTAs) in the WTO are unilateral trade preferences. They include generalized system of preferences schemes (under which developed countries grant preferential tariffs to imports from developing countries), as well as other non-reciprocal preferential schemes granted a waiver by the general council.

Benefits of PTA

- Productive efficiency gains
- Reduced or eliminated tariffs
- Customs cooperation and trade facilitation

Preferential Trade Agreement

India's FTA with Countries

1. BHUTAN
2. NEPAL
3. SRI LANKA
4. MALAYSIA
5. MAURITIUS
6. SINGAPORE
7. SOUTH KOREA
8. THAILAND
9. JAPAN
10. SAFTA (South Asian Free Trade Area): Afghanistan Bangladesh Bhutan India The Maldives Nepal Pakistan Sri-Lanka)
11. ASEAN (Association Of Southeast Asian Nations) : Brunei Cambodia Indonesia Laos Malaysia Myanmar Philippines Singapore Thailand Vietnam

Free Trade Agreement

India's PTA with Countries

1. AFGHANISTAN
2. CHILE
3. MERCOSUR : Argentina Brazil Paraguay Uruguay
4. APTA (Asia Pacific Trade Agreement) : Bangladesh China India Laos South-Korea Sri Lanka Mongolia
5. SAARC(South Asian Association For Regional Cooperation): India Afghanistan Bangladesh Bhutan Maldives Nepal Pakistan Sri Lanka
6. GSTP (Global System Of Trade Preferences) : Algeria Argentina Benin Bolivia Brazil Cameroon Chile Colombia Ecuador Bangladesh Benin Guinea Mozambique Myanmar Sudan and Tanzania Egypt Macedonia Guinea Guyana Indonesia Iran Iraq North Korea South Korea Libya Malaysia Mexico Morocco Mozambique Myanmar Nicaragua Pakistan Peru Philippines Sudan Thailand Trinidad And Tobago Tunisia Venezuela Vietnam And The Trade Bloc Of MERCOSUR

Preferential Trade Agreement

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

This document is for educational/informative purposes only and is not an official document.

***India, Afghanistan, Pakistan Bangladesh, Nepal
Bhutan, Sri Lanka, Maldives***

***Indo - SAFTA
South Asian Free Trade Agreement***

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

***Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar
Philippines, Singapore, Thailand, Vietnam***

***Indo - ASEAN
Association Of South East Asian Nations***

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

Indo - SINGAPORE

This document is for educational/informative purposes only and is not an official document.

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products

Indo - THAILAND

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textiles Committee –for textiles and made ups

Indo - JAPAN

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

Indo - KOREA

EOO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

Indo - MALAYSIA

This document is for educational/informative purposes only and is not an official document.

EOO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

Indo – SRJ LANKA

EOO Issuing Authorities

1. Export Inspection Council and Export Inspection Agencies –All products
2. Marine Products Export Development Authority and regional offices –Marine products
3. Development Commissioner, Handicraft and regional offices – Handicraft
4. Spices Board –Spices and Cashew nuts
5. Coir Board –Coir and Coir products
6. Textile Committee and regional offices –Textiles and Clothing
7. Central Silk Board and regional offices –Silk products
8. MEPZ SEZs–All products manufactured by Units in Kandla and Surat SEZs and EOUs located within the respective jurisdiction
9. Kandla SEZs–All products manufactured by units in Kandla and Surat SEZs and EOUs located within the respective jurisdiction

Indo - MAURITIUS

EOO Issuing Authorities

10. SEEPZ SEZs–All products manufactured by Units in SEEPZ SEZ and EOUs located within the respective jurisdiction
11. Cochin SEZs–All products manufactures by units in Cochin SEZ and EOUs located within the respective jurisdiction
12. NOIDA Export Processing Zone –All products manufactured by units in Noida SEZ and EOUs located within the respective jurisdiction
13. Visakhapatnam SEZ –All products manufactured by Units in Visakhapatnam SEZ and EOUs located within the respective jurisdiction
14. Falta SEZ –All products manufactured by Units in Falta SEZ and EOUs located within the respective jurisdiction
15. Directorate General of Foreign Trade and regional offices –All products
16. Tobacco Board –Tobacco and tobacco products
17. Agricultural and Processed Food Products Export Development Authority (APEDA) –Agricultural products.

Indo - MAURITIUS

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Tobacco Board for Tobacco products
4. Textile Committee- Textile and made ups

This document is for educational/informative purposes only and is not an official document.

Algeria, Argentina, Benin, Bolivia, Brazil, Cameroon, Chile, Colombia, Ecuador, Egypt, Macedonia, Guinea, Guyana Bangladesh, Benin, Guinea, Mozambique, Myanmar, Sudan, Tanzania Indonesia, Iran, Iraq, North Korea, South Korea Libya, Malaysia, Mexico, Morocco, Mozambique, Myanmar, Nicaragua, Pakistan, Peru, Philippines, Sudan, Thailand, Trinidad and Tobago, Tunisia Venezuela, Vietnam and the trade bloc of MERCOSUR

***GSTP
GLOBAL SYSTEM OF TRADE PREFERENCES***

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

Argentina, Brazil, Paraguay, Uruguay

Indo – MERCOSUR

EOO Issuing Authorities

APEDA ,AEPC , Cashew EPC , Chemical, Coffee ,
Carpet EPC , Cotton Textiles EPC , Electronics and
Computer Software EPC , EEPC , FIEO , GJEPC ,
Handloom EPC , Indian Silk EPC , Marine Product EDA
, Plastics and Linoleums EPC , Shellac , Sports Goods
EPC, Synthetic & Rayon Textiles EPC , Wool
& Woollens EPC , SEEPZ SEZs , Kandla SEZs , Madras
EPC , Cochin SEZs , Visakhapatnam SEZs , Noida
SEZs , Falta SEZs , Export Inspection Council , Plastics
EPC

***India Bangladesh South-Korea Laos Mongolia
Sri Lanka China***

***Indo - APTA
ASJA - PACIFIC TRADE AGREEMENT***

EOO Issuing Authorities

APEDA ,AEPC , Cashew EPC , Chemical, Coffee ,
Carpet EPC, Cotton Textiles EPC , Electronics and
Computer Software EPC , EEPC , FIEO , GJEPC ,
Handloom EPC , Indian Silk EPC , Marine Product EDA
, Plastics and Linoleums EPC , Shellac , Sports Goods
EPC, Synthetic & Rayon Textiles EPC , Wool &
Woollens EPC , SEEPZ SEZs , Kandla SEZs , Madras
EPC , Cochin SEZs , Visakhapatnam SEZs , Noida
SEZs , Falta SEZ , Export Inspection Council , Plastics
EPC

***India Afghanistan Pakistan Bangladesh Nepal
Bhutan Sri Lanka Maldives***

***Indo – SAARC
SOUTH ASIAN ASSOCIATION FOR REGIONAL
COOPERATION***

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products
3. Textile Committee- Textile and made ups

JNDO - CHILE

This document is for educational/informative purposes only and is not an official document.

COO Issuing Authorities

1. Export Inspection Council (EIC)-for all goods
2. Marine Products Export Development Authority (MPEDA) -for Marine products

JNDO - AFGHANISTAN

What is COO?

This common digital platform is a single point access for certificates of origin for all FTAs / PTAs for all agencies and all products. This is designed to facilitate exporters through a secure, electronic, paperless coo issuance process. All designated coo issuing agencies are required to work through this portal.

Benefits of COO

Lower the processing time
Paperless Process

Certificate of Origin

What is the rules of ROO?

Rules of origin are the criteria needed to determine the national source of a product. Their importance is derived from the fact that duties and restrictions in several cases depend upon the source of imports.

There is wide variation in the practice of governments with regard to the rules of origin. While the requirement of substantial transformation is universally recognized, some governments apply the criterion of change of tariff classification, others the ad valorem percentage criterion and yet others the criterion of manufacturing or processing operation. In a globalizing world it has become even more important that a degree of harmonization is achieved in these practices of Members in implementing such a requirement.

Rules of Origin


**WELCOME TO INDIA'S FIRST
ONE STOP TRADE INFORMATION PORTAL**

www.indiantradeportal.in



An initiative of Department of Commerce, Govt of India
Developed & Maintained by Federation of Indian Export Organisations (FIEO)

Alerts ! Its shall be allowed without NOC from Narcotics Commissioner, Gwalior as per Notification publish [View all](#)

Search ITC-HS Code, Tariff/Pref. Tariff/SPS-TBT/GST/RoDTEP/RoSCTL/TMA/DBK/
Interest Subvention Rates/Export-Import Policy Conditions

ITC-HS Code

6301

(Please type 2 to 6 digits only)
or

Product Description

[Find](#)

[Reset](#)

Data Updated as on 02/08/2022

[Latest News](#)

[Upcoming Events](#)



Shri Narendra Modi
Prime Minister of India



Shri Piyush Goyal
Minister of Commerce and
Industry

FOR EXPORTERS

[How to Export](#)

[Register for Weekly Interaction with
Dr. Ajay Sahai, DG & CEO, FIEO](#)

[Ease of Logistics Portal](#)

[Alerts on SPS-TBT Measures](#)

[Trade/Tender Queries](#)

<https://www.indiantradeportal.in/>

Calculate Duties on Exports

1. <https://indiantradeportal.in>



2. Find JTC HS Code



3. Select Import / Export



4. Click on Action Button



5. Select the country where you want to Import/Export



6. Again Select the desired JTC HS Code

The screenshot displays the Indian Trade Portal interface. At the top, the header includes the Government of India logo, the text 'INDIAN TRADE PORTAL', and the FIEO logo. Below the header is a navigation bar with links: Home, About, Trade Agreements, Top 25 Countries, Foreign Buyers, Resources, What's New, Contact Us, Help, and Language. A sub-header reads 'Applicable tariffs for Indian products into Importing Countries'. The main content area features a progress bar with five steps: 1. Identify ITC HS Code, 2. Select Product, 3. Select Country, 4. Select Corresponding HS Code, and 5. Tariff. The 'Tariff' step is currently active. Below the progress bar, there are tabs for 'Export Policy', 'Duty Drawback', 'Interest Subvention', 'RoDTEP', 'RoSCTL', and 'GST & Other Levies'. A table titled 'SPS-TBT' lists various tariff rules: 'Most Favoured Nation Tariff', 'Generalized System of Preferences Tariff', and 'Generalized System of Preferences Rules Of Origin'. A link 'Click here to apply Certificate of Origin' is provided. Below this, a table titled 'Note - Rules of Origin' lists various rules: 'Wholly Obtained and Produced', 'CC', 'CTH', 'CTSH', and 'RVC'. The footer contains logos for 'india.gov.in', 'Ministry of External Affairs', 'Ministry of Commerce and Industry', and 'SWIFT'. A copyright notice 'Copyright © 2014 - Indian Trade Portal' and a disclaimer are also present. A red box with the number '0015681154' is visible in the bottom right corner.

6 Steps
to calculate the Duties on Exports



Common Digital Platform for Issuance of
Certificates of Origin

DIRECTORATE GENERAL OF FOREIGN TRADE, DEPARTMENT OF COMMERCE



Past One Week Statistics

This document is for educational/informative purposes only and is not an official document.

246

Exporters Registered

15865

CoO Application Received

10585

Preferential CoO Issued

5555

Non-Preferential CoO Issued

Before applying kindly ensure all IEC Details

ONLINE SERVICES

- > Online Exporter Register & Login
- > Administrator
- > Officer's Login

OVERVIEW

This common digital platform is a single point access for certificates of origin for all FTAs/PTAs for all agencies and all products. This is designed to facilitate exporters through a secure, electronic, paperless CoO issuance process. All designated CoO issuing agencies are required to work through this portal.

NOTIFICATION

- > Steps for Creating Application-in-duplicate
- > Application Process for Exporters
- > Registration Process for Exporters

<https://coo.dgft.gov.in/>

Certification Of Origin Website

1. <https://coo.dgft.gov.in>

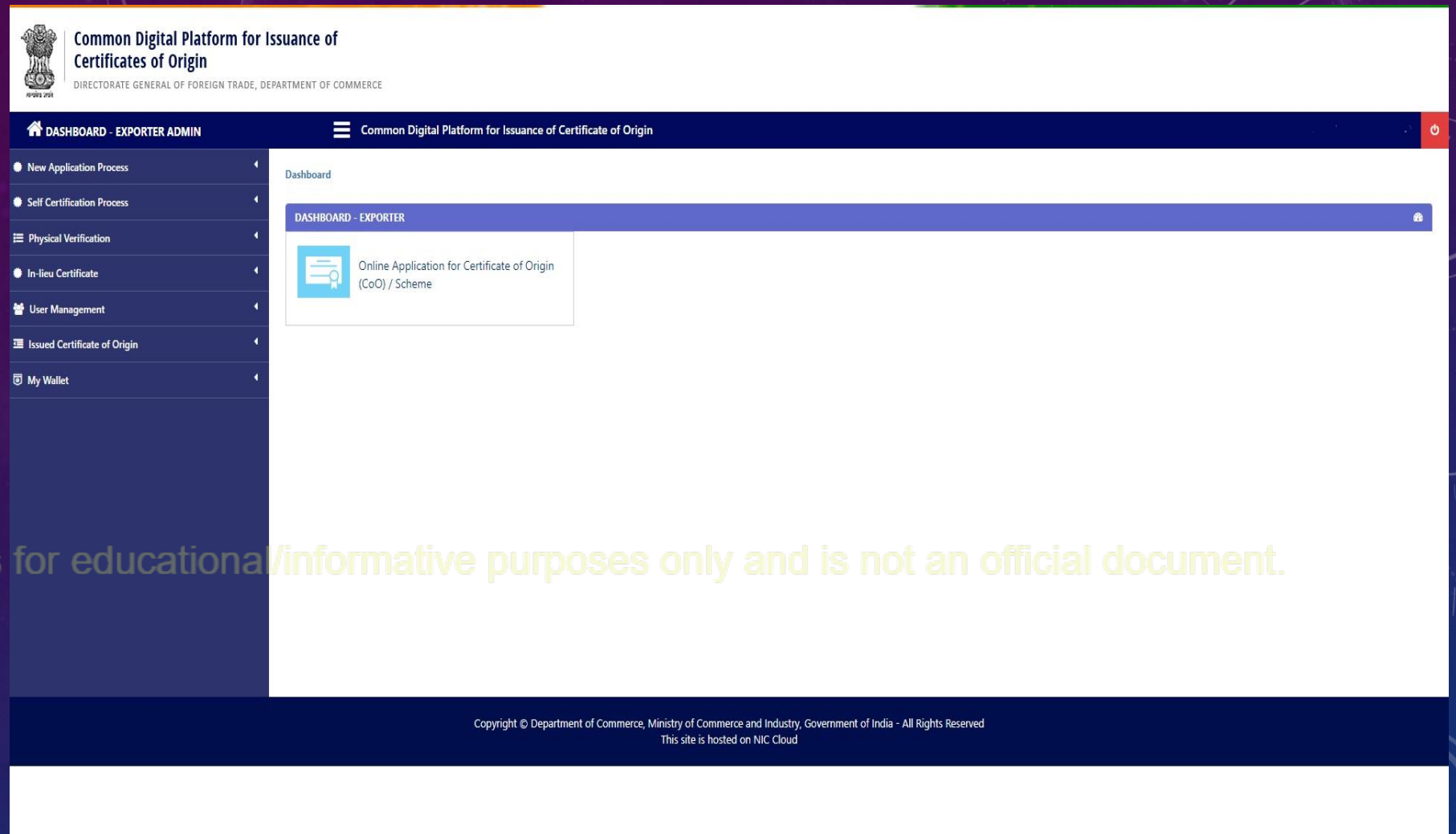
2. Online Exporter Register and Login

3. Dashboard

4. Online Application for Certification of Origin (CoO/Scheme)

5. Fill the Form

6. Attach Invoice File



Required documents
IEC, RCMC, Invoice

6 Steps
to process the Certificate of Origin

CERTIFICATE OF ORIGIN

**COMPREHENSIVE ECONOMIC PARTNERSHIP AGREEMENT
(ORIGINAL)**

1. Exporter (name, address, country, e-mail address, telephone number, fax number) [Redacted] [Redacted] [Redacted]		Reference No. [Redacted] COMPREHENSIVE ECONOMIC PARTNERSHIP AGREEMENT PREFERENTIAL CERTIFICATE OF ORIGIN (Combined Declaration and Certificate)		
2. Producer (name, address, country) (optional) [Redacted] [Redacted]		Issued in <u>INDIA</u>		
3. Importer (name, address, country) (optional) [Redacted] [Redacted]		5. For Official Use		
4. Means of transport and route (optional) [Redacted] [Redacted]		6. Remarks		
7. HS Code (6 digit) [Redacted]	8. Description of goods, including quantity [Redacted]	9. Gross weight and value (FOB) [Redacted]	10. Origin criterion [Redacted]	11. Number and date of invoices [Redacted]
12. Declaration by exporter The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the [Redacted] Comprehensive Economic Partnership Agreement for the goods exported to [Redacted]. [Redacted] Place and date, signature of authorised signatory.		13. Certification It is hereby certified, on the basis of control carried out, that the declaration by the exporter is correct. To verify this certificate, you may scan the QR code here   [Redacted] Place and date, signature and stamp of issuing authority.		
14. Third country invoicing (name, address, country):				

Congratulations!!!!

This document is for educational/informative purposes only and is not an official document.

**COO CERTIFICATE
COPY**